PROF. G. RANGA: Every area as suffering.

SHRI D. NARAYAN: May I know if any money is sanctioned for this year?

RAJKUMARI AMRIT KAUR: Yes, Sir. The money is sanctioned for the remaining year and eight months of the first Five Year Plan and it will be'continued in the second Five Year Plan also.

SHRI D. NARAYAN: What is that amount?

SHRI B. C. GHOSE: Does it follow that if any State cannot put up the money that they should under the scheme, the inhabitants of those areas will not get good water?

9 A.M.

RAJKUMARI AMRIT KAUR: Well, Sir, after all, the States must put up schemes.

MR. DEPUTY CHAIRMAN; It is primarily the concern of the State Governments—health and sanitation.

'SHRI B. C. GHOSE: The purpose of asking my question was that in view of the importance of the Scheme, wilh not the Central Government see the it as to whether the State Governments can put up the money or not, and that the Scheme should go through?

MR. DEPUTY CHAIRMAN: That is a suggestion for action.

*129. [For answer vide cols. 862-863 infra.]

CONSTRUCTION OF RAILWAY LINES IN ORISSA

*130. SHRI S. PANIGRAHI: Will the Minister for RAILWAYS be pleased to state:

(a) the total mileage of railway lines constructed in Orissa during the years from 1950-51 to 1953-54;

45 R.S.D.

(b) the mileage of railway lines proposed to be constructed in that State during the year 1954-55; and

to Questions

(c) the amount already spent for such construction and the amount estimated to be spent for the pro posed construction?

THE DEPUTY MINISTER FOB RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) No, railway lines have been constructed in Orissa during the period 1950-51 to 1953-54.

(b) There are only 7 months of the financial year 1954-55 remaining and it is doubtful whether the construction of any new railway line can be commenced in Orissa in this period.

(c) Does not arise.

SHRI S. PANIGRAHI: May I know, Sir, which lines are being constructed under the Five Year Plan?

SHRI O. V. ALAGESAN: We are having under consideration the construction of three lines in Orissa for the second Five Year Plan period.

SHRI S. PANIGRAHI: May I know. Sir, the names of the lines which are contemplated?

SHRI O. V. ALAGESAN: (1) Sam-balpur-Titilagarh; (2) Ttourkela-Taldih; and (3) Barabil-Jdda-Koira.

SHRI S. N. DWIVEDY: May I know why the branch line from Jagatpur to Kendrapara, which was recommended by the Government of Orissa, has not been iiuluded in this new scheme?

SHRI O. V. ALAGESAN; I should like to have notice.

SHRI S. N. DWIVEDY: Is it not a fact that the Government of Orissa recommended the construction of this line, and representation was made to the Railway Minister to this effect when he visited Orissa? SHRI LAL BAHADUR: They have recommended a number of lines, but we can take up only a few out of them.

Oral Answers

SHRI S. PANIGRAHI: May I know, Sir, the reasons for which no lines have been constructed for the last few years?

SHRI LAL BAHADUR: You should ask my predecessors about that.

*131. [Postponed to 6th September 1954.]

GO-SLOW STRIKE IN BOMBAY DOCKS

*108. SHRI N. B. DESHMUKH (ON BEHALF OF SHRI V. K. DHAGE) : Will the Minister for LABOUR be pleased to state:

(a) whether the Chief Labour Commissioner has submitted any report to Government on the situation arising out of the recent go-slow strike in the Bombay docks; and

(b) if so, what are his major findings?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). The Chief Labour Commissioner intervened in the dispute and tried to bring about an amicable settlement between the parties. As no sucli settlement was found possible, he recommended that the dispute be referred to a Tribunal for adjudication. Government have accepted the recommendation and the dispute has been referred for adjudication to an Industrial Tribunal at Bombay. Copies of the two orders of reference are placed on the Table of the House. *[See Appendix VIII, Annexure No. 47.]*

SHRI S. N. MAZUMDAR: May I know, Sir, what were the causes of the dispute?

SHRI ABID ALI: Workers presented a list of demands. Then, as I have already stated, our conciliation machinery tried to bring about a settlement. But as they did not succeed, the matter has been referred to adjudication.

to Questions

SHRI S. N. MAZUMDAR: Was the implementation of the Minimum Wages Act one of the demands, because the dock labourers were agitating for that for a very long time?

SHRI ABID ALI: Yes, it was oneof the demands.

SHRI S. N. MAZUMDAR: Was-it one of the demands that the implementation of the Act should be-retrospective?

SHRI ABID ALI: The list of demands, which has been referred to adjudication, is given in Schedule II.

SHRI LALCHAND HIRACHAND DOSHI: When were these demands, presented to the Government?

SHRI ABID ALI: In April.

SHRI LALCHAND HIRACHANW DOSHI: Why did the Commissioner go so late to investigate into these demands?

SHRI ABID ALI: No, Sir. He did not go very late. He took the first opportunity of going to Bombay.

SHRI LALCHAND HIRACHAND DOSHI: Did the Government take any action on the go-slow tactics of the workers?

SHRI ABID ALI: That is for the employers to consider, not for us.

SHRI S. N. MAZUMDAR : Does. it means that the employers are given a free hand to do anything or to take any action they like?

SHRI ABID ALI: They have to act according to law, as everybody should.

DEFALCATIONS IN THE P. AND T. DEPARTMENT

*109. SHRI N. B. DESHMUKH' (oif BEHALF OF SHRI V. K. DHAGE) : Will the Minister for COMMUNICATIONS be